

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR.

\* \* \*

Date of Decision: 28.11.96

OA 254/95

1. Patwari Ram
  2. Ganeshi Lal
  3. Rajendra Singh
  4. Ram Chandra
  5. Khyali Ram

... All Ex Casual Labourers working in 375 COY ASC (Supply) C/o 56 APO.

... Applicants

## Versus

1. Union of India through the Secretary to the Government, Ministry of Defence, New Delhi.
  2. Officer Commanding, 375 COY ASC (Supply) C/O 56 APO.

### ... Respondents

**CORAM**

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR.S.C.VAISH, ADMINISTRATIVE MEMBER

For the Applicants ... Mr.Vijay Mehta  
For the Respondents ... Mr.Vinit Mathur

· O R D E R

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Applicants, named above, have filed this application u/s 19 of the Administrative Tribunals Act, 1985, praying for quashing the order of termination and for their reinstatement in service with full back wages and consequential benefits. They have also prayed for a direction to the respondents to grant temporary status to them as also for a direction for regularisation of their services.

2. We have heard the learned counsel for the parties and have carefully gone through the records.

3. The learned counsel for the applicants has stated that the reliefs claimed by the applicants have already been granted to them and he, therefore, does not press this application on merits. This application is, therefore, dismissed as having become infructuous. No order as to costs.

(S. C. VATSH)

(D.C.VAISH)

ADMINISTRATIVE MEMBER

*Gopalkrishna*  
(GOPAL KRISHNA)

VICE CHAIRMAN